

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,

Principal Bench, New Delhi

Original Application No. 211/2020

In the matter of: -

Deepak Sharma

Vs.

Applicant(s)

State of Uttarakhand & Ors.

Respondent(s)

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(P.K Gupta)
Scientist-E

Central Pollution Control Board,
Parivesh Bhawan, East Arjun Nagar,
Delhi- 110032.

Date: 08.03.2021

Place: Delhi

**JOINT VISIT REPORT IN THE MATTER OF
DEEPAK SHARMA Vs STATE OF UTTARAKHAND & ORS.
(O.A. No. 211 of 2020)**

A. Background:

Hon'ble NGT, Principal Bench, New Delhi has passed order on dated 01.02.2021 for final view in the matter of Deepak Sharma Vs State of Uttarakhand and Ors (Original Application no. 211 of 2020). The relevant portion of the order is as below:

9.....we , thus find that prima facie the location of the petrol pump is in violation of the CPCB Guidelines, which are applicable to present case. However, we consider it appropriate to constitute a joint committee of the concerned authorities to take a final view in the matter.

10. In view of the above, we constitute a joint committee comprising CPCB, the State PCB and SEIAA, Uttarakhand which may take a final decision in the matter within one month. CPCB will be nodal agency for coordination and compliance. Till decision of the joint committee, the NOC in question will not operate. The concerned parties will be at liberty to put forward their representation to the above committee within one week.

Copy of said Hon'ble NGT order dated 01.02.2021 is enclosed as **Annexure-1**. Subsequently, visit of proposed retail outlet site (Khasra No. 41/1 mi, Village Jagjeetpur, Khankal, District-Haridwar) was carried on 25.02.2021 by the following officials:

1. Sh. S.S. Bisht, Member, SEIAA, Uttarakhand
2. Sh. Runa Oraon, Scientist-D, CPCB, Regional Directorate, Lucknow(UP)
3. Sh. Rajendra Singh Kathait, Regional Officer, UKPCB, Roorkee, Uttarakhand

During inspection, representatives of the proposed retail outlet Sh. Sharad Kumar Gupta and Sh. Rajeev Kumar Gupta (Husband of proposed retail outlet owners) (hereafter referred as "representative") were present. The following observation were made during site visit:

*Deepak
26/2/21*

[Signature]
26/2/21

[Signature]

B. Observations:

1. The proposed site is located at Khasra No. 41/1 mi, Village Jagjeetpur, Khankal, District-Haridwar. The details of activity observed nearby proposed site is as below:
 - a. Current Residence of Sh. Sharad Kumar Gupta and Sh. Rajeev Kumar Gupta is situated at North-East Direction. The house is adjacent with the boundary of the proposed site.
 - b. Old residence building of Sh. Sharad Kumar Gupta and Sh. Rajeev Kumar Gupta (as informed) are situated at North-West Direction at a distance of approx. 30 ft. Commercial activities are observed at the ground floor of the building such as office(s) of M/s Pushpak Gas Services (Bharat Gas front office), M/s Pushpak Traders, M/s Pushpak Financiers etc. **But, Play school (Ping Pong Play School) is being operated at first floor of the building.** A copy of the Rent agreement of the school (for 05 years w.e.f 01.12.2019) is enclosed as **Annexure-2**. During visit, it was not operational due to COVID 19 pandemic.
 - c. Commercial activities are observed at South-East direction of the proposed site.
 - d. National Highway 334 A is on the South-West direction of the proposed site.
 - e. A play school is also observed near the proposed site (approx. 30 ft. from boundary of the proposed site)
2. High Tension line (11000 KVA) is approx. 5 m away from the proposed site. It is informed by proposed retail outlet representatives that overhead wire on the pole are in the process to remove by laying underground cable. Copy of letter dated 20.11.2020 of Executive Engineer, Electric Project Division, Haridwar addressed to M/s Bindiya Telelinks Limited, Jagjeetpur, Haridwar to remove overhead wire from pole upto 30.11.2020 is enclosed as **Annexure-3**. During visit, wires was not found removed from the electric pole.
3. Shyam Vihar Residential colony is situated approx. 30 m from proposed retail outlet site (from boundary wall) at North-East Direction.

Deepak
20/11/20

20/11/20

20/11/20

4. It is informed by the representatives, Haridwar Development Authority has declared nearby areas of proposed retail outlet as Commercial areas. Map of Haridwar Master plan 2025 is enclosed as **Annexure-4**. However, team observed mixed activities viz. commercial as well as residential activities around the proposed site.
5. The District Magistrate, Haridwar has issued No Objection Certificate (NOC) to Oil Marketing Company (OMC)-Indian Oil Corporation Limited on 21.12.2019 to proposed retail outlet.
6. The Mela Adhikari, Kumbh, Haridwar has also issued letter regarding early issuance of NOC for petrol pump, Gas Agency, CNG etc. for availability of fuel. Copy of the letter issued by Mela Adhikari, Kumbh, Haridwar is enclosed as **Annexure-5**. The Kumbh Mela is about to start and construction work of petrol pump is not yet started.
7. Central Pollution Control Board (CPCB) has issued Office Memorandum Dt. 29.01.2021 regarding clarification with regard to cut-off date for applicability of siting criteria Dt 07.01.2020 referred in Guidelines for setting up of New Petrol Pumps. The relevant portion of the clarification is as below:

“References/cases have been received with regard to applicability of CPCB siting criteria dated 07.01.2020. in case of Retail Outlets where Letter of Intents (LOIs) have been issued or application have been made for obtaining NOC or prior clearance/initial approval has been obtained from PESO.

In this regard, it is clarified that the siting criteria for new Retail Outlets is to be complied with in cases where construction of Retail Outlets by Oil Marketing Companies commenced on or after 07.01.2020. In other words, the siting criteria will not apply to those cases where PESO prior clearance /initial approval has been obtained and subsequently construction has been started by the OMC before 07.01.2020.”

Copy of the CPCB Office Memorandum Dt. 29.01.2021 referred above is enclosed as **Annexure-6**.

8. Construction activity of the proposed site is yet to start and PESO approval has not been obtained. Hence, Guidelines for setting up of New Petrol Pumps dated 07.01.2020 will be

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applicable for the proposed retail outlet at Khasra No. 41/1 mi, Village Jagjeetpur, Khankal, District-Haridwar.

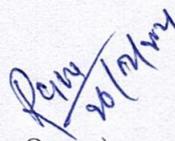
9. As per CPCB Guidelines Dt. 07.01.2020, for setting up of New Petrol Pumps, which reads as... “ *In case of siting criteria for petrol pumps new retail outlet shall not be located within radius 50 meters(from fill point/dispensing units/vent pipe whichever is nearest) from school, Hospitals(10 beds and above) and residential area designated as per local laws. In case of constraints in providing 50 meters distance, the retail outlet shall implement additional safety measures as prescribed by PESO. In no case the distance between new retail outlet from school, hospitals (10 beds and above) and residential area designated as per local laws shall be less than 30 m. No high tension lines pass over retail outlet.*”

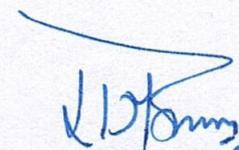
Copy of the CPCB guideline dated 07.01.2020 is enclosed as **Annexure-7**.

C. Conclusion:

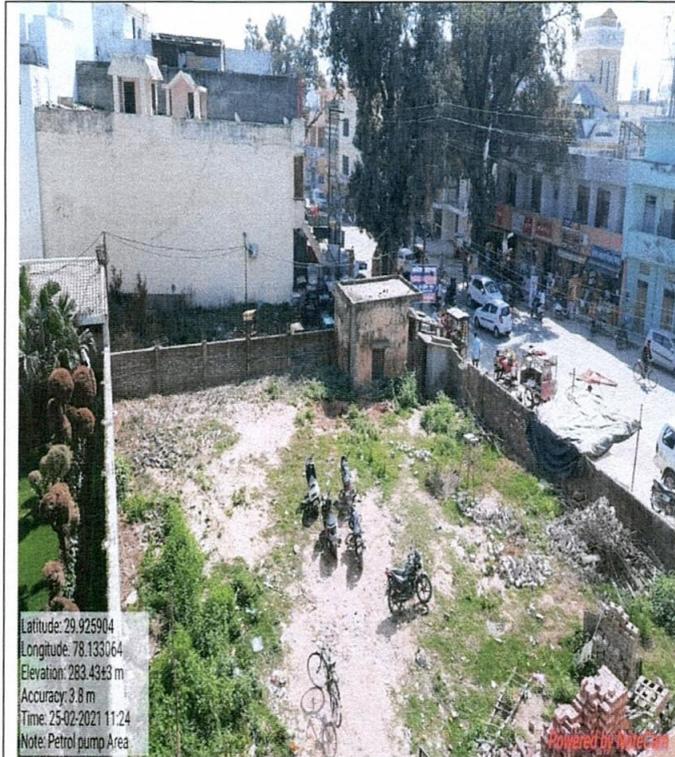
Considering above observation, the Committee is of the view that Guidelines for setting up of New Petrol Pumps issued by CPCB on 07.01.2020 shall be applicable to the proposed site as per CPCB office memorandum dated 29.01.2021. In view of the documents furnished to the Committee, interaction made with the concerned individuals, on-site physical verification (25.02.2021) made by the Committee, it is concluded that installation of the retail outlet at the site under reference may not be allowed.


(S.S. Bisht)
Member, SEIAA,
Uttarakhand


(Runa Oraon)
Scientist-D, CPCB,
RD(N), Lucknow (UK)


(Rajendra Singh Kathait),
Regional Officer
UKPCB, Roorkee (UK)

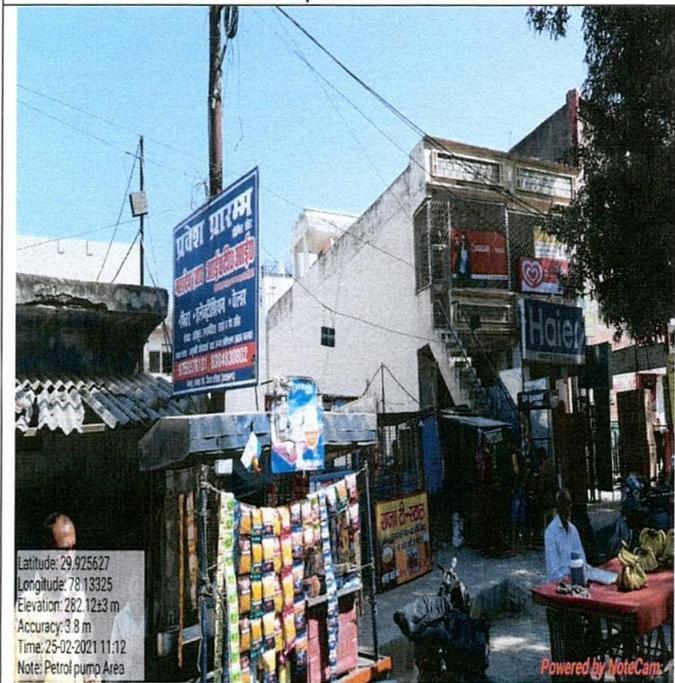
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(O.A. No. 211 of 2020)**



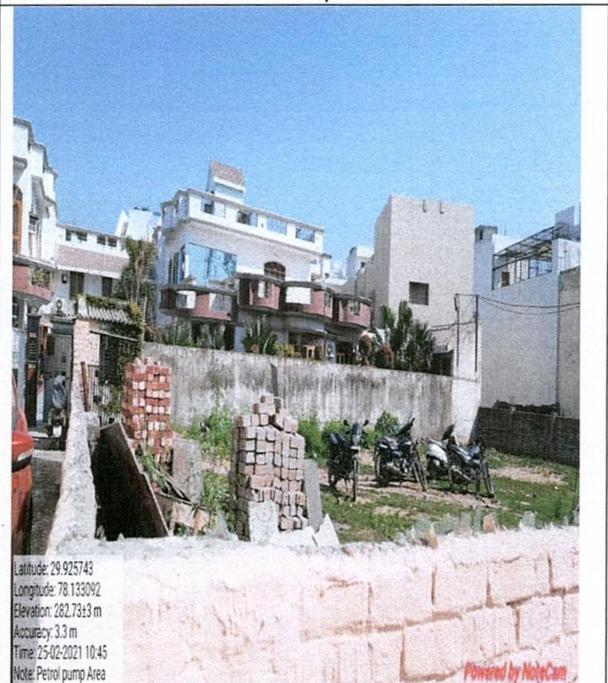
Site for Proposed Retail Outlet



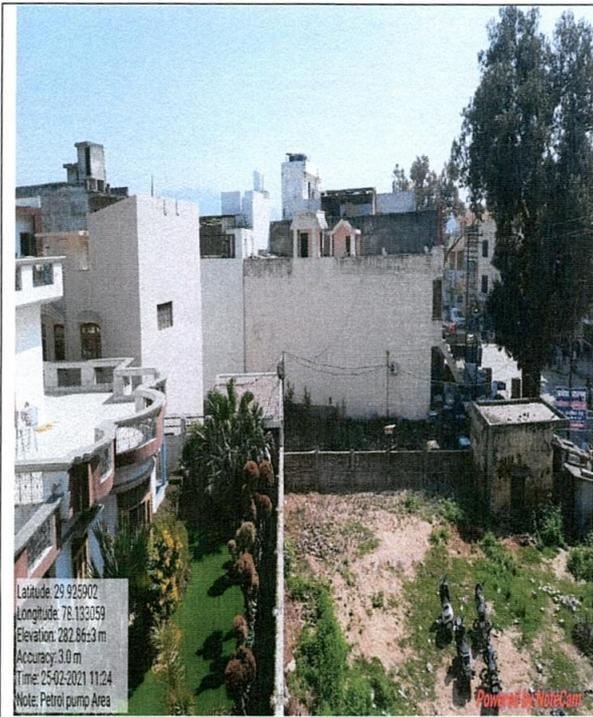
Front Office of Pushpak Gas Services



Commercial activity around Proposed Retail Outlet

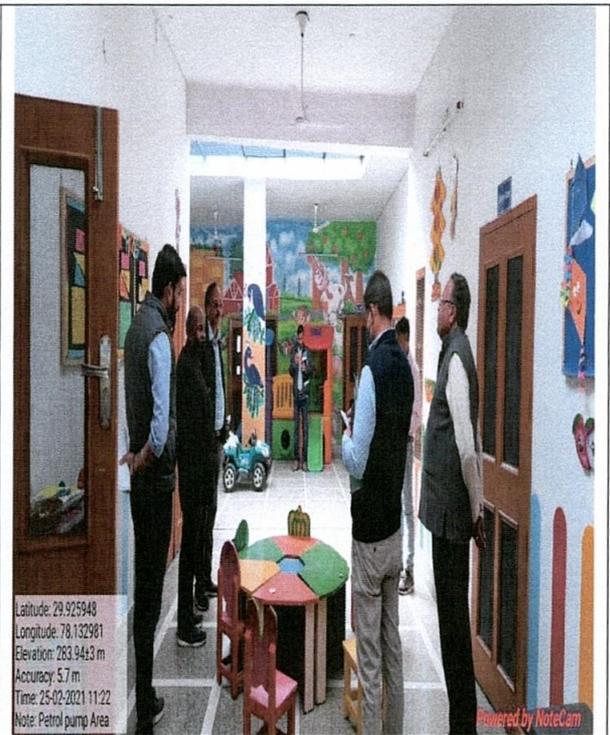


Proposed Retail Outlet site and house behind site



Latitude: 29.925902
Longitude: 78.133059
Elevation: 282.86±3 m
Accuracy: 3.0 m
Time: 25-02-2021 11:24
Note: Petrol pump Area

house of Sh. Sharad Kumar Gupta and Sh. Rajeev Kumar Gupta and Proposed Retail Outlet site



Latitude: 29.925948
Longitude: 78.132961
Elevation: 283.94±3 m
Accuracy: 5.7 m
Time: 25-02-2021 11:22
Note: Petrol pump Area

Ping Pong Play School

Item No. 05

Court No. 1

**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

Original Application No. 211/2020
(I.A. No. 330/2020)

(With report dated 13.01.2021 by State PCB)

Deepak Sharma

Applicant

Versus

State of Uttarakhand & Ors.

Respondent(s)

Date of hearing: 01.02.2021

**CORAM: HON'BLE MR. JUSTICE ADARSH KUMAR GOEL, CHAIRPERSON
HON'BLE MR. JUSTICE SHEO KUMAR SINGH, JUDICIAL MEMBER
HON'BLE DR. NAGIN NANDA, EXPERT MEMBER**

Applicant(s): Mr. Siddhartha Iyer, Advocate

Respondent: Mr. Mukesh Verma, Advocate for UEPPCB
Mr. Sanyat Lodha, Advocate for R 5&6

ORDER

1. Grievance in this application is against approval to the proposed petrol pump at Khasra No. 41/1 min Village Jagjeetpur Mustehkam, District Haridwar, in violation of CPCB Guidelines dated 07.01.2020 *inter-alia* as follows:-

"Siting criteria of Retail outlets

In case of siting criteria for petrol pumps new Retail Outlets shall not be located within a radial distance of 50 meters (from fill point/ dispensing units/vent pipe whichever is nearest) from schools, hospitals (10 beds and above) and residential areas designated as per local laws. In case of constrains in providing 50 meters distance, the retail outlet shall implement additional safety measures as prescribed by PESO. In no case the distance between new retail outlet from schools, hospitals (10 beds and above) and residential area shall pass over the retail outlet."

2. It is submitted that the proposed site is close to a Play School named *Ping Pong* and a Gas Agency and is thus a high-risk location. There are also high-tension wires just above the site. In respect of the said site, vide earlier order dated 25.10.2020, the National Highway Division, PWD declined to grant NOC but later, on 28.11.2019, NOC has been granted by the same Authority and on that basis, the District Magistrate, Haridwar also granted NOC on 21.12.2019. Before such NOCs were granted, this Tribunal had passed an order on 18.01.2019 in O.A. No. 86 of 2019, *Gyan Prakash @ Pappu Singh v. UOI & Ors.*, requiring the CPCB to lay down the siting criteria for petrol pumps and such siting criteria was accordingly laid down by the CPCB on 07.01.2020. In view of the above averments, the Tribunal sought a factual report from a joint Committee comprising State PCB, District Magistrate, Dehradun and SEIAA, Uttarakhand.

3. The Tribunal also referred to another matter involving the same issue being O.A. No 163/2020, *Roshan Joshi v. State of Uttarakhand & Ors.* but the said matter was disposed of on 27.11.2020, after considering the factual report that the NOC had been cancelled and the matter was pending before the High Court. The operative part of the said order is as follows:-

"1...xxx.....xxx.....xxx

2. Vide order dated 17.08.2020, a factual and action taken report was sought from a joint Committee comprising the State PCB, District Magistrate, Dehradun and the SEIAA, Uttarakhand. No notice has so far been issued by this Tribunal to any other party and therefore, there is no occasion for any such party entering appearance, at this stage.

3. A report has been filed on 14.10.2020 by the State PCB to the effect that NOC was cancelled which is subject matter of challenge before the High Court in Writ Petition No. 1488/2020, *Shri Sandeep Jain vs. District Magistrate and Ors.* and there is an interim stay of cancellation of the NOC.

4. In view of above, the application is disposed of. The matter will be governed by the order which may be passed by the High Court. It will be open to the concerned parties to put forward their grievance in the said proceedings as per law."

4. In the present matter, the report has been filed by the Executive Engineer, National Highway Division, Dehradun as follows:-

"That the District Magistrate, Haridwar informed the respondent no. 4 about the withdrawal of no objection certificate regarding establishment of Retail Outlet in view of the Guidelines issued by the Ministry of Road Transport and National Highway, Govt. of India vide its letter bearing no. RW/NH-33023/19/99/DO/III dated 24.07.2013."

5. In an action taken report filed by the State PCB on 13.01.2021, it is stated as follows :-

"The Proposed site is situated at khasra no-41/1 mi, Vill-Gagjeetpur, Khankahl, District-Haridwar. In the east of the proposed site (approx. 10-15 meter away) is residence of Mr Rajeev Gupta (husband of the proposed petrol pump owner) and western site is office of Sh.Rajeev Gupta and other commercial activities. Southern site is national Highway-334A. There is no any school and hospital around 50 meters of the proposed site.

High tension line (11000 KVA) is about 5 meters away from the proposed site. The Executive Engineer of Uttrakhand Power Corporation, Haridwar has inform that all the wires and cables are being undergrounded.

The Indian Oil Corporation Ltd has issued "No Objection Certificate" to the petrol pump.

The District Magistrate Office Haridwar has also issued "No Objection Certificate" to petrol pump after approval from all concerning departments vide letter no 3400/sastra sahayak-2019(NOC) Dated 21.12.2019. The NOC was issued before issuance of guideline by Central Pollution Control Board, Delhi.

The matter was also before the Hon'ble High Court of Uttarakhand in the matter of Writ Petition No 141 of 2020, Pradeep Kumar Vs State of Uttarakhand and Others, which has been dismissed.

The Mela Adhikari, Kumbh Haridwar has also issued letter regarding early issuance of NOC for Petrol Pump, Gas Agency and CNG etc.

The observation of joint committee is that the commercial activities are operational around the proposed site and the all No Objection Certificate and Licence has been issued to proposed petrol pump before issuance of guidelines by Central Pollution Control Board, Delhi. The committee in its report has elaborated that "it is appropriate to establish the petrol pump to the proposed site in view of Kumbh Mela."

6. Reply has also been filed on behalf of the respondents no. 5 and 6

as follows:-

"11. It is submitted that the allegations contained in the Original Application qua there being high tension electrical wires over the top of the subject Petrol Pump, apart from being factually incorrect are also purposefully misleading. In this regard, it is humbly submitted that there are no high tension electricity wires over the subject site. Further, without prejudice, it is humbly brought to the attention of this Hon'ble Tribunal that as per the letter received from the EE Vidyut Pariyojana Khand, Haridwar regarding the removal of electric poles and laying down of underground electric cables and wires, the same is underway for the entire Signhdwar to Deshrakshak Tiraha region under the Kumbh Mela Pariyojana, which is to be completed shortly. As such, factually and otherwise, there is no question of any high tension electricity wires over or around the subject petrol pump site, as has been sought to be falsely presented before this Hon'ble Tribunal in the captioned Original Application.

12. It is submitted that the allegations contained in the Original Application qua there being a gas godown near the petrol pump site are further wholly misconceived and factually incorrect. In this regard, it is most humbly submitted before this Hon'ble Tribunal that no such gas godown is present or operating in the near vicinity of the subject petrol pump site. It is humbly submitted that there is only a gas agency front office (Pushpak Gas Service) near the subject Petrol Pump Site and no gas godown or storage of gas cylinders etc. takes place at the said office. The Gas godown is at least 3-4km away from the subject site.

13. It is submitted that the allegations contained in the Original Application qua there being a play school next to the subject petrol pump site are also wholly mis founded and a deliberate attempt at misleading this Hon'ble Tribunal. It is humbly submitted that the alleged play school has not been physically functioning at the subject premises and was also not functioning at the said premises as on the date of filing of the present Original Application under reply or as on date. As such, the same is not an impediment to the rightful functioning of the subject Petrol Pump at the said site.

14. That further, it is most humbly submitted that the subject petrol pump at the said site is in public interest inasmuch as the same is required for the availability of fuel and options to the public at large in the said region. In this regard, this Hon'ble Tribunal may

further refer to the letters dated 18.02.2020 and 02.03.2020 whereby the Kumbh Mela Authorities have requested for the same to the concerned Ministry and Authorities.

15. That without prejudice to the above, it is most humbly submitted that the Guidelines dated 07.01.2020 as are sought to be applied to the subject Petrol Pump Site are not applicable to the same, inasmuch as IOCL had issued the Letter of Intent on 07.06.2019 after examining all papers and doing site inspection. Further, the relevant NOCs were obtained as far back as on 28.11.2019 and 21.12.2019 prior to the said Guidelines coming into force. It is most humbly submitted that the said Guidelines cannot be deemed to have retrospective operation so as to cover any Petrol Pumps that have received allotment, sanction and no-objection, prior to coming into force of the said Guidelines."

7. We have heard the learned counsel for the parties. On behalf of the applicant, it is submitted that the CPCB Guidelines are not under challenge and compliance thereof is necessary for safety measures. Mere fact that letter of intent is prior to the Guidelines does not create any vested right to establish petrol pump at a location where it may pose environmental damage. The precautionary principle has to be followed. Fumes are emitted in the process of operation of the petrol pump and its location is required to be safe and reasonably away from any residence, hospital or school. In the present case, only NOC has been given and petrol pump is yet to be set up. The residence of the owner of the proposed petrol pump itself is in the vicinity of the petrol pump and within the prohibited distance which has not been disputed. As regards dismissal of a Writ Petition by the High Court, the order of the High Court shows that dismissal was not on merits but only on account of non-appearance of the petitioner before the High Court. The said order dated 09.10.2020 in *Writ Petition (PIL) No. 141 of 2020, Pradeep Kumar v. State of Uttarakhand and Ors.* is as follows:-

*"Petitioner's counsel is absent. He was also absent on the previous date on 14.08.2020. It is apparent that he is not interested to prosecute this matter.
Hence, the Writ Petition is dismissed.*

All pending applications also stand rejected.”

8. On the other hand, learned Counsel for the private respondents submitted that the CPCB guidelines will not apply as letter of intent was issued prior to the said guidelines. NOC was withdrawn by the District Magistrate on the ground of the size of the plot not being as per guidelines which have been subsequently revised on 28.01.2021, by the Ministry of Road, Transport and National Highways (MoRTH).

9. We have duly considered the rival submissions. Since the petrol pump is yet to be set up, it is desirable that laid down safety measures are followed which may also include installation of vapour recovery systems and monitoring of VOCs in the work zone as well as in ambient air. The petrol pump also needs to be considered as an isolated storage under MSIHC Rules, 1989 and therefore would require due onsite and offsite emergency management plans. There is no vested right to ignore the CPCB guidelines merely because the same are laid down after the letter of intent. The High Court order is not on merits. Admittedly, residence of the private respondent himself is within prohibited distance of the proposed location. We, thus, find that *prima facie* the location of the petrol pump is in violation of the CPCB Guidelines, which are applicable to the present case. However, we consider it appropriate to constitute a joint Committee of the concerned authorities to take a final view in the matter.

10. In view of the above, we constitute a joint Committee comprising CPCB, the State PCB and SEIAA, Uttarakhand, which may take a final decision in the matter within one month. CPCB will be the Nodal Agency for coordination and compliance. Till decision of the joint Committee, the NOC in question will not operate. The concerned parties will be at liberty

to put forward their representation to the above Committee within one week.

The application is disposed of.

A copy of this order be forwarded to the CPCB, State PCB and SEIAA, Uttarakhand by e-mail for compliance.

I.A. No. 330/2020 also stands disposed of in view of order passed in the main matter.

Adarsh Kumar Goel, CP

S.K. Singh, JM

Dr. Nagin Nanda, EM

February 01, 2021
Original Application No. 211/2020
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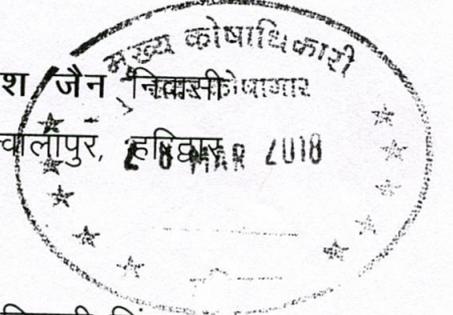


उत्तराखण्ड UTTARAKHAND

स्मृति पत्र

31AA 872968

हम कि श्रीमती शुभदा जैन पत्नि श्री अखिलेश जैन शरद विहार कालोनी, निकट अवधूत मण्डल आश्रम, ज्वालापुर, (प्रथम पक्ष)/भवन स्वामिनी)



एवं

पिंगपोंग प्ले स्कूल द्वारा पार्टनर श्री प्रियांशु गुप्ता निवासी सिंहद्वार, कनखल, हरिद्वार जिला हरिद्वार (द्वितीय पक्ष)/किरायेदार) के हैं।

जो कि प्रथम पक्ष ने द्वितीय पक्ष को प्लाट नं0 5बी पर बने प्लैट में से एक भूतल व प्रथम तल पर जो कमरे बने हुए हैं सीमांकित पूरब में मकान नं0 6, पश्चिम में मकान नं0 5ए, उत्तर में सड़क, दक्षिण में नन्द विहार कालोनी स्थित गंगा विहार कालोनी, निकट अवधूत मण्डल आश्रम, ज्वालापुर, हरिद्वार को मुब0 5000/- (पांच हजार) रुपये मासिक किराये पर द्वितीय पक्ष को दिया है और द्वितीय पक्ष ने किराये पर लेना स्वीकार किया है। जिसके बारे में पक्षकारान के दरम्यान निम्नलिखित शर्तें तय पायी हैं :-

Shubda

Prakash Singh

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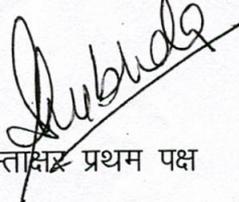
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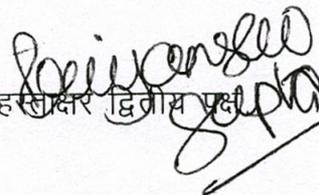
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गिरि प्रसाद शर्मा
एडवोकेट

1. यह कि किरायेदारी 01.12.2019 से शुरू होकर 5 वर्ष के लिए रहेगी और बाद में खत्म होने मियाद किरायेदारी द्वितीय पक्ष भूतल व प्रथम तल को खाली करके प्रथम पक्ष को कब्जे व दखल में दे देगा।
2. यह कि बशरह किराया रूपये 5000/- प्रतिमाह तय किया गया है। द्वितीय पक्ष किराया हर माह की अन्तिम तिथि पर अदा कर देगा और अगर किराया अदा ना करेगा तो काबिले बेदखली होगा।
3. यह कि सम्पत्ति पर जो भी हाऊस टैक्स, वाटर टैक्स या नगर पालिका द्वारा लागू कोई टैक्स वाजिब होगा तो उसके भुगतान की जिम्मेदारी द्वितीय पक्ष की होगी प्रथम पक्ष की नहीं होगी।
4. यह कि मियाद किरायेदारी 5 वर्ष तक किरायेदार समय पर किराया अदा करता रहता है तो किरायेदार को अधिकार होगा अगले 5 वर्षों के लिए स्वतः ही किरायेदारी बढ़ जायेगी और 10 प्रतिशत किराये की बढ़ोतरी की जायेगी जिसमें दोनों पक्षों को कोई ऐतराज नहीं होगा।
5. यह कि किरायेदार सम्पत्ति को स्कूल के लिए ही इस्तेमाल करेगा किसी अन्य कार्य के लिए इस्तेमाल नहीं करेगा।
6. यह कि यदि भवन स्वामी किरायेदार से सम्पत्ति खाली कराना चाहेगा तो वह उसको एक माह की मियाद का नोटिस देगा और यदि किरायेदार सम्पत्ति छोड़ना चाहेगा तो वह इसकी सूचना एक माह पूर्व लिखित में भवन स्वामी को देगा।
7. यह कि प्रथम पक्ष उक्त सम्पत्ति को किसी को शिकमी किराये पर नहीं देगा यदि वह ऐसा करेगा तो काबिले बेदखली होगा।

लिहाजा यह स्मृति पत्र आज दिनांक 15.02.2020 को स्थान हरिद्वार में लिखा गया ताकि सनद रहे और वक्त जरूरत पर काम आवे।


हस्ताक्षर प्रथम पक्ष


हस्ताक्षर द्वितीय पक्ष

गवाहान-

- 1- Ramesh (RAMESH KAUSHIK
810 LT. SH. PAMTI DAS KAUSHIK
- 2- Stanley 259, STREET NO- D
ICHANNIA - NAHAR. JIND H/D.R.

Sushil Kumar S/o Kamaldeep Lal,
Gurukul Kangri
Singh Dewar, Kamaldeep
Haridwar

Executive Engineer
 (Project) Electricity Project Division
 Uttarakhand Power Corporation Ltd.
 33/11KV, S/S Mayapur,
 Haridwar- 249401
 Mob. No. 7351824000
 E- Mail -epdhdr.upcl@gmail.com



कार्यालय अधिशासी अभियन्ता
 (परियोजना) विद्युत परियोजना खण्ड,
 उत्तराखण्ड पावर कारपोरेशन लि०
 33/11के०वी० सबस्टेशन मायापुर,
 हरिद्वार -249401
 मोबाईल नं० - 7351824000

पत्रांक :- /वि०प०ख०हरि०/ दिनांक:- 20/11/2020

मैसर्स विन्द्या टेलीलिंक्स लिमिटेड,
 प्लॉट नं० - 496/497 लक्सर रोड़,
 जगजीतपुर, हरिद्वार।

विषय:- सिंहद्वार कनखल से देशरक्षक तिराहे तक सड़क के किनारे लगे हुए विद्युत तार व पोल के भूमिगत होने के सम्बन्ध में।

उपरोक्त विषयक ऋचा गुप्ता पत्नी श्री शरद कुमार गुप्ता, सिंहद्वार कनखल, हरिद्वार द्वारा दिनांक 03.11.2020 को एक पत्र (संलग्न) इस कार्यालय को प्राप्त हुआ है जिसमें उनके द्वारा अवगत कराया गया है कि सिंहद्वार से देशरक्षक तिराहे तक विद्युत विभाग के पोल पर लगे तार सड़क पर दोनों ओर चले आते हैं। कुम्भ मेले की तैयारी के अन्तर्गत हरिद्वार शहर के सभी पोल पर उपरगामी लगे तारों को हटाया जाने है।

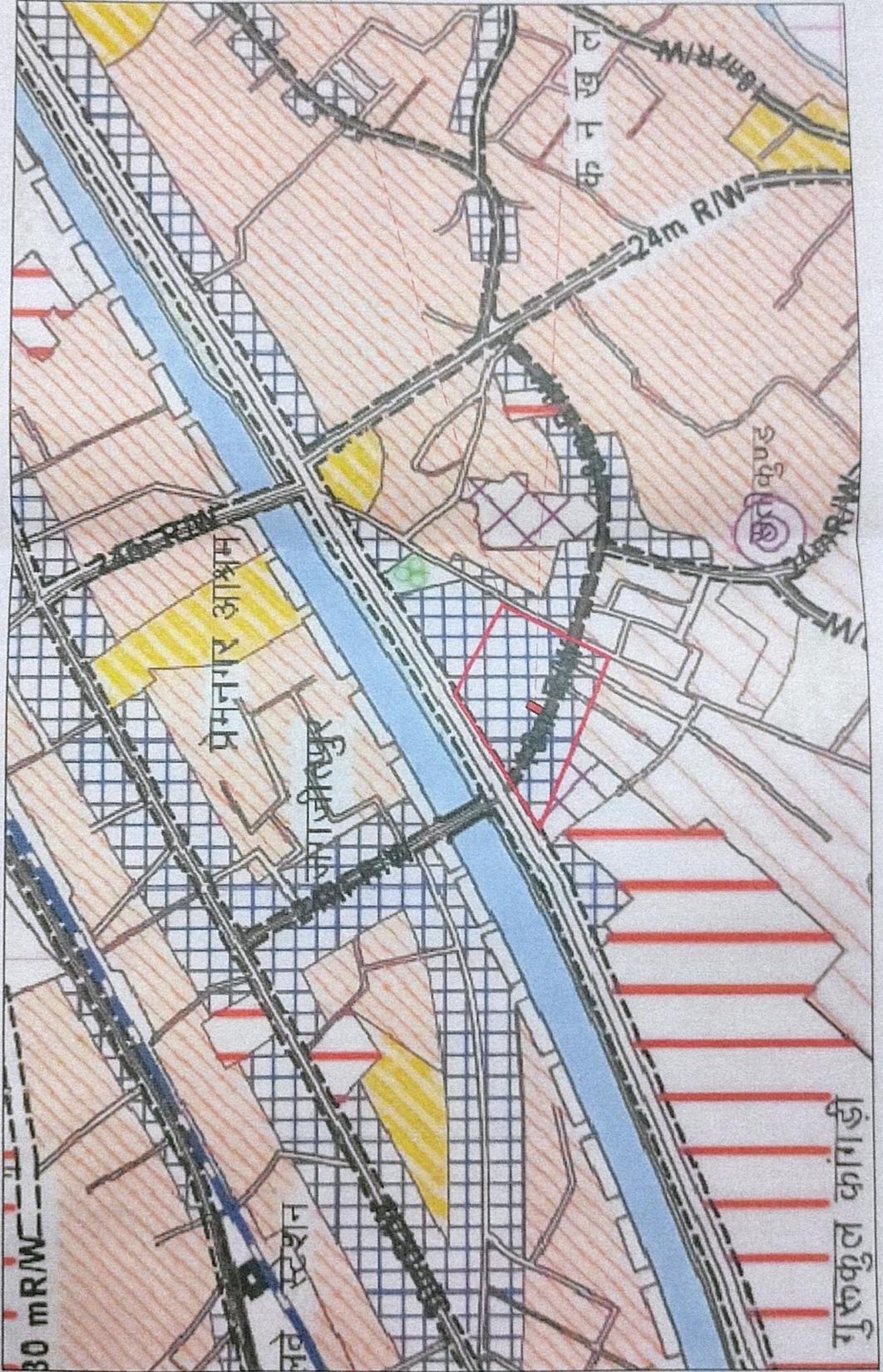
उक्त के सम्बन्ध में आपको निर्देशित किया जाता है कि सिंहद्वार से देशरक्षक तिराहे तक लगे विद्युत पोल पर उपरगामी लाईनों को दिनांक 30.11.2020 तक हटाना सुनिश्चित करें।

संलग्नक:- उपरोक्तानुसार।

(पवन सिंह)
 अधिशासी अभियन्ता
 विद्युत परियोजना खण्ड, हरिद्वार

पत्रांक:- 2103 / तददिनांक 20/11/2020 /
 प्रतिलिपि:- ऋचा गुप्ता पत्नी श्री शरद कुमार गुप्ता, सिंहद्वार कनखल, हरिद्वार को सूचनाार्थ प्रेषित।

(पवन सिंह)
 अधिशासी अभियन्ता
 विद्युत परियोजना खण्ड, हरिद्वार



COMMERCIAL AREA

PETROL PUMP SITE



A.C. AKHILESH JAIN
B.Arch (MARCH) BE (ENCL. I & II) MA
FPA, COUNCIL OF ARCHITECTS - 2020/001

प्रेषक,

मेलाधिकारी,
कुम्भ मेला-2021,
हरिद्वार।

सेवा में,

- 1- जिलाधिकारी,
हरिद्वार/देहरादून/पौड़ी/टिहरी।
- 2- वरिष्ठ पुलिस अधीक्षक,
हरिद्वार/देहरादून/पौड़ी/टिहरी।
- 3- सचिव,
विकास प्राधिकरण,
हरिद्वार/देहरादून।
- 4- मुख्य अभियन्ता-क्षेत्रीय अधिकारी,
सड़क परिवहन राजमार्ग मंत्रालय,
46/1, कैनाल रोड,
जाखन, देहरादून।
- 5- स्टेट लेवल कार्डिनेटर,
एलपीजी/तेल, देहरादून।
- 6- जिला पूर्ति अधिकारी,
हरिद्वार/देहरादून/पौड़ी/टिहरी।
- 7- अधिशासी अभियन्ता,
प्रान्तीय खंड लोक निर्माण विभाग,
हरिद्वार/देहरादून/पौड़ी/टिहरी(कुम्भ क्षेत्र)
- 8- मुख्य अग्नि शमन अधिकारी,
हरिद्वार/देहरादून/पौड़ी/टिहरी।
- 9- अधिशासी अभियन्ता, उत्तराखंड पावर कारपोरेशन,
हरिद्वार/देहरादून/पौड़ी/टिहरी(कुम्भ क्षेत्र)।

पत्रांक: 5207 / जि0पू0अ0-कु0मे0-2021/2019

दिनांक: 18/9/2020

विषय: कुम्भ मेला 2021 में पेट्रोल/डीजल/सीएनजी/गैस इत्यादि की व्यवस्था के संबंध में।

महोदय,

कृपया उपरोक्त विषयक के संबंध में जैसा कि आप अवगत ही है कि वर्ष 2021 में जनपद हरिद्वार में कुम्भ मेले का आयोजन किया जाना है, जिसमें लगभग 16 करोड़ तीर्थ यात्रियों के आने की संभावना है, जिसमें अधिकांश तीर्थ यात्री अपने-अपने वाहनों से कुम्भ मेला क्षेत्र में आएंगे। यद्यपि कुम्भ मेला क्षेत्र में पेट्रोल/डीजल रिटेल आउटलेट एवं गैस एजेन्सियां स्थापित है तथापि कुम्भ मेले के दौरान तीर्थ यात्रियों को ओर अधिक सुविधा हेतु कुम्भ मेला क्षेत्रान्तर्गत नये पेट्रोल पंप एवं सीएनजी पेट्रोल पंप स्थापित किये जाने प्रस्तावित है, जिनमें विभिन्न विभागों से अनापत्ति प्रमाण पत्र एवं लाइसेन्स जारी करने की प्रक्रिया होती है।

अतः कुम्भ मेला-2021 में आने वाले तीर्थ यात्रियों की सुविधा के दृष्टिगत कुम्भ मेला क्षेत्र में गैस एजेन्सियों, पेट्रोल/डीजल आउटलेट एवं सीएनजी पेट्रोल पंपों की स्थापना के संबंध में अनापत्ति प्रमाण पत्र एवं लाइसेन्स जारी करने की प्रक्रिया पर त्वरित कार्यवाही करते हुए प्राथमिकता के आधार पर शीघ्रातिशीघ्र पूर्ण करा लिया जाए ताकि कुम्भ मेला-2021 प्रारम्भ होने पर मेला क्षेत्र में अधिकाधिक ईंधन की उपलब्धता सुनिश्चित होने के साथ ही यात्रियों को वाहनों में ईंधन भरवाने में ओर अधिक सुविधा प्राप्त हो सकेगी।

भवदीय,

मेलाधिकारी,
कुम्भ मेला-2021,
हरिद्वार।

प्रतिलिपि: निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित-

- 1- सचिव, खाद्य नागरिक आपूर्ति एवं उपभोक्ता मामले विभाग, उत्तराखंड देहरादून।
- 2- आयुक्त, गढ़वाल मंडल पौड़ी, कैम्प कार्यालय देहरादून।

मेलाधिकारी,
कुम्भ मेला-2021,
हरिद्वार।



**CENTRAL POLLUTION CONTROL BOARD
DELHI 110032**

B-13011/1/2020-21/AQM

January 29, 2021

OFFICE MEMORANDUM

Sub: Clarification with regard to cut-off date for applicability of siting criteria referred in Guidelines for Setting Up of New Petrol Pumps dated 07.01.2020

This is in reference to guidelines issued by CPCB on 07.01.2020 for setting up of new petrol pumps indicating the siting criteria to be got implemented for new Retail Outlets.

References/cases have been received with regard to applicability of CPCB siting criteria dated 07.01.2020, in case of Retail Outlets where Letter of Intents (LoIs) have been issued or applications have been made for obtaining NOC or prior clearance/ initial approval has been obtained from PESO.

In this regard, it is clarified that the siting criteria for new Retail Outlets is to be complied with in cases where construction of Retail Outlets by Oil Marketing Companies commenced on or after 07.01.2020. In other words, the siting criteria will not apply to those cases where PESO prior clearance/ initial approval has been obtained and subsequently construction has been started by the OMC before 07.01.2020.

This is issued with the approval of Competent Authority.



(P. K. Gupta)

Additional Director and Head
AQM division

To:

1. All SPCBs/PCCs - *With a request to circulate to Commissioner of civil supplies or other similar authorities who look after issues related to fuel Retail Outlets at State level and District Collectors.*
(As per list enclosed)
2. Ministry of Petroleum And Natural Gas
Joint Secretary (Marketing)
Ministry of Petroleum and Natural Gas, Govt. of India
Shastri Bhavan,
New Delhi - 110001

3. Petroleum And Explosives Safety Organisation
Chief Controller of Explosives
Petroleum and Explosive Safety Organization (PESO)
A Block CGO Complex Fifth Floor Seminary Hills
Nagpur-(Maharashtra) -440006
4. The Chairman,
M/s. Bharat Petroleum Corporation Limited
Bharat Bhavan, 4 and 6 Currimbhoy Road
Ballard Estate, Mumbai 400 001
5. The Chairman,
M/s. Hindustan Petroleum Corporation Limited
Petroleum House, 17, Jamshedji Tata Road, Mumbai
Maharashtra 400020
6. The Chairman,
M/s. Indian Oil Corporation Limited
Indian Oil Bhawan, G9, Ali Yavar Jung Marg
Bandra East, Mumbai, Maharashtra 400 051
7. General Manager (International Trade),
Mangalore Refinery and Petrochemicals Limited,
Core - 8, 7th Floor,
Scope Complex, Lodhi Road,
New Delhi – 110003
8. The Chairman and Managing Director,
M/s. Shell India Pvt. Ltd.
Plot No. 7, Bangolore Hardware Park,
Devanahalli Industrial Park
Mahadeva Kodigehalli
Bangalore- 562 149, Karnataka
9. The Chairman and Managing Director,
M/s Reliance Industries Limited,
Maker Chambers - IV
Nariman Point
Mumbai 400 021
10. Chairman
M/s. Nayara Energy Limited (Formerly Essar Oil Limited)
5th Floor, Jet Airways Godrej BKC,
Plot No. C-68, G Block
Bandra Kurla Complex, Bandra East
Mumbai- 450 051

List of SPCBs/ PCCs

1.	The Member Secretary Andhra Pradesh State Pollution Control Board D. No.33-26-14 D/2, Near Sunrise Hospital, Pushpa Hotel Centre, Chalmvari Street, Kasturibaipet, Vijayavada-520010	2.	The Member Secretary Arunachal Pradesh State Pollution Control Board 'Paryavaran Bhavan', Yupla Road, Pappu Nallah, Naharlagun – 791110 Arunachal Pradesh
3.	The Member Secretary Assam State Pollution Control Board Bamunimaidan, Guwahati – 781021 Assam	4.	The Member Secretary Bihar State Pollution Control Board Parivesh Bhawan, Plot No.N-B/2. Patliputra Industrial Area Patna-800023
5.	The Member Secretary Chhattisgarh Environment Conservation Board Paryavas Bhawan, North Block Sector-19 Naya Raipur – 492 099 Chhattisgarh	6.	The Member Secretary Goa State Pollution Control Board Nr. Pilerne Industrial Estate, Opp. Saligao Seminary, Saligao - Bardez Goa - 403511
7.	The Member Secretary Gujarat State Pollution Control Board Sector 10-A, Gandhi Nagar – 382043 Gujarat	8.	The Member Secretary Haryana State Pollution Control Board C-11, Sector 6, Panchkula, Haryana 134109 Haryana
9.	The Member Secretary Himachal Pradesh State Pollution Control Board Paryavaran Bhavan, Phase III, New Shimla – 171009 Himachal Pradesh	10.	The Member Secretary J&K State Pollution Control Board, Parivesh Bhawan, Forest Complex, Gladni, Narwal, transport Nagar, Jammu (J&K)
11.	The Member Secretary Jharkhand State Pollution Control Board T.A Building, HEC Campus, P.O. Dhurwa Ranchi – 834004 Jharkhand	12.	The Member Secretary Karnataka State Pollution Control Board Parisara Bhavan, 4 th & 5 th floors Church Street. Bangalore – 560 001 Karnataka
13.	The Member Secretary Kerala State Pollution Control Board Plamoodu Junction, Pattam Palace P.O. Thiruvananthapuram – 695004 Kerala	14.	The Member Secretary Maharashtra State Pollution Control Board Kalpataru Point, 3 rd & 4 th floors Sion Matunga Scheme Road No. 6 Opp. Cine Planet, Sion Circle, Sion (E), Mumbai 400 022, Maharashtra
15.	The Member Secretary Madhya Pradesh State Pollution Control Board Paryavaran Parisar, E-5 Arera Colony Bhopal – 462016 Madhya Pradesh	16.	The Member Secretary Manipur State Pollution Control Board Lamphelpat, Imphal West D.C. Office Complex – 795004 Manipur
17.	The Member Secretary Meghalaya State Pollution Control Board Arden, Lumpynggad, Shillong – 793014 Meghalaya	18.	The Member Secretary Mizoram State Pollution Control Board New Secretariat Complex, Khatla, Thlanmual Peng, Aizawl Mizoram 796001
19.	The Member Secretary Nagaland State Pollution Control Board Signal Point, Dimapur, Nagaland – 797112 Nagaland	20.	The Member Secretary Odisha State Pollution Control Board Paribesh Bhawan A-118, Nilakanta Nagar, Unit –VIII, Bhubaneswar – 751012 Odisha
21.	The Member Secretary Punjab State Pollution Control Board Nabha Road, ITI Rd, Adarsh Nagar, Prem Nagar, Patiala - 147001 Punjab	22.	The Member Secretary Rajasthan State Pollution Control Board A-4 Institutional Area, Jhalane Dungri Jaipur – 302004 Rajasthan

23.	The Member Secretary Sikkim State Pollution Control Board State land Use & Environment Cell Govt. of Sikkim, Deorali, Gangtok., Sikkim	24.	The Member Secretary Tamil Nadu State Pollution Control Board No. 76, Mount Salai, Guindy, Chennai – 600032, Tamil Nadu
25.	The Member Secretary Telangana State Pollution Control Board Paryavaran Bhavan A-3, Industrial Estate, Sanath Nagar, Hyderabad – 500 018 Telangana	26.	The Member Secretary Tripura State Pollution Control Board Parivesh Bhawan Pt. Nehru Complex, Gorkhabasti P.O., Kunjaban, Agartala, West Tripura - 799 006 Tripura
27.	The Member Secretary Uttarakhand Environment Protection & Pollution Control Board 29/20, Nemi Road, Dehradun – 248001 Uttarakhand	28.	The Member Secretary Uttar Pradesh State Pollution Control Board 3 rd floor, PICUP Bhavan, Vibhuti Khand, Gomti Nagar, Lucknow – 226010 Uttar Pradesh
29.	The Member Secretary West Bengal State Pollution Control Board Paribesh Bhavan Building, No.10-A, Block –LA, Sector 3, Salt Lake City, Kolkata – 700 091, West Bengal	30.	The Member Secretary Delhi Pollution Control Committee, Government of N.C.T. Delhi 4th Floor, ISBT Building, Kashmere Gate, Delhi-110006
31.	The Member Secretary Andaman & Nicobar Islands Pollution Control Committee, Department of Science & Technology, Dollygunj Van Sadan, Haddo P.O., Port Blair – 744102	32.	The Member Secretary Chandigarh Pollution Control Committee, Paryavaran Bhawan, Ground Floor, Sector 19 B Madhya Marg, Chandigarh
33.	Member Secretary Daman, Diu & Dadra Nagar Haveli Pollution Control Committee, Office of the Deputy Conservator of Forests, Moti Daman, Daman – 396220	34.	Member Secretary Lakshadweep Pollution Control Committee, Department of Science, Technology & Environment, Kavarati-682555
35.	Member Secretary Pondicherry Pollution Control Committee, Housing Board Complex, Anna Nagar, Pondicherry-600 005		



CENTRAL POLLUTION CONTROL BOARD

DELHI 110 032

January 07, 2020

B-13011/1/2019-20/AQM 10802-10847
OFFICE MEMORANDUM

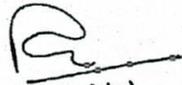
Sub: Guidelines for Setting Up of New Petrol Pumps in Compliance of Hon'ble NGT order dated January 18, 2019 in OA No. 86/2019: Gyanprakash@ Pappu Singh vs Gol & Ors -regarding.

Hon'ble National Green Tribunal, vide order dated January 18, 2019 in OA No. 86/2019: Gyanprakash@ Pappu Singh vs Gol & Ors directed Central Pollution Control Board and MoPNG to look into the issue of setting up of large number of petrol pumps in the country and directed that appropriate guidelines be issued by the Central Pollution Control Board in exercise of statutory power.

An Expert Committee comprising of members from IIT Kanpur, NEERI, IIP, TERI, MoPNG and CPCB was constituted to frame Guidelines for setting up of new Petrol Pumps including siting criteria and pollution prevention and control measures

The guidelines were placed in public domain and comments/suggestions/objections were invited from public and concern stakeholder and these were reviewed and guideline have been finalised.

The final Guidelines prepared by Expert Committee are hereby circulated for implementation by concerned stakeholders. These guidelines are hereby issued with the approval of the Competent Authority.


(V.K. Shukla)

Additional Director, AQM Div.

Encl.: As Above

To.

1. As per List Enclosed

Copy to:

1. Joint Secretary
CP Division
Ministry of Environment, Forest and Climate Change
Indira Paryavaran Bhavan,
Jorbagh Road, New Delhi - 110 003

2. PS to CCB

3. PS to MS

GUIDELINES FOR SETTING UP OF NEW PETROL PUMPS

A. Containment and treatment of spillages from fuel filling operations at petrol pumps:

1. Petrol pumps located in areas with high groundwater table i.e. groundwater levels less than 04 meters shall have secondary containment by way of double walled tanks or concrete protection walls so as to minimize groundwater and soil contamination. It shall be the responsibility of OMC to properly get measured groundwater level at the site of proposed petrol pump and ensure implementation of these adequate protection measures for such sites. Details of measures taken by Oil Marketing Company shall be placed in public domain and in case of contradictory view, view of State/ Central Ground Water Board/ Authority will prevail.
2. All new retail outlets shall have underground tanks/ above ground tank and its ancillary components such as pipes, flexible connectors, pumps, fittings etc. protected from leaks due to corrosion by adopting materials (HDPE/ Mild Steel etc.) with required protective coating, as applicable, duly approved by PESO.
3. Any major leakage/ spillage of Petrol, Diesel, Lube Oil (more than 1 barrel-165 litres) occurs at fueling station, concerned OMC shall report to State Pollution Control Board, PESO and District Administration under intimation to CPCB within 24 hours of occurrence.

Operation of concerned underground storage tank (UST) and its ancillary components shall be stopped immediately and not be resumed till corrective measures to contain and stop leakage/ spillages are implemented to the satisfaction of PESO and concerned SPCB.

OMCs will be held liable for Environmental Compensation (imposed by SPCBs/PCCs) and assessment of environmental damage (depending on extent of contamination in soil and groundwater) and site remediation. Consultant/ Expert agency appointed by OMCs for damage assessment and site remediation shall have minimum national/ international experience of 5 years in this field. Various approved methods shall be considered for cleaning underground contaminants.

4. All DUs shall have Auto Cut off Nozzles which shuts dispensation of fuel if its level in customer fuel tank reaches full capacity.
5. Breakaways to be installed for all the hoses of dispensing units to reduce spillage in the event of customer vehicles moves away with nozzle still in the fueling position.

6. Single/ double plane swivel with breakaway coupling shall be installed for all the dispensing units for better positioning of nozzle while refueling so that it does not fall off accidentally.
7. In pressurized dispensation, all dispensing units shall be installed with shear valves to cut the fuel flow from pipe line immediately upon accidental knocking of dispensing units from its position.
8. In pressurized system all Submersible Turbine Pumps (STPs) are to installed with line leak detectors and in the event of pipeline leaks STPs shall stop pumping fuel from underground tanks.
9. Emergency stop button switch shall be provided on the Multi-Product Dispenser (MPD) to stop the dispensation in case of emergency.
10. Automation system shall be installed at all new retail outlets to alert in case of tank leak by way of auto gauging system approved by PESO.
11. All Retail Outlets shall provide overfill alarm through automation.
12. Measures for spill containment in fill point chambers and forecourt area shall be implemented as prescribed by PESO.

B. Check on leakages (Leakage Detection System) from underground storage tanks so as to prevent groundwater and soil contamination:

1. All new retail outlets will have automation system installed which will provide reports on volume balance after every day operation and records shall be maintained.
2. Manual gauging shall be done once in a month and compare the same with Automatic Tank Gauging for accuracy.
3. Daily MS and HSD loss shall not exceed MoPNG prescribed limits. In case of leakage beyond such limits, matter shall be got analyzed by OMCs and further action shall be taken for ascertaining the reasons of losses. In case of leakage resulting in soil / groundwater contamination:
 - a. Concerned OMC shall report to State Pollution Control Board, PESO and District Administration under intimation to CPCB within 24 hours of occurrence. Operation of such underground storage tank (UST) and its ancillary components shall be stopped immediately.
 - b. Fuel shall be removed immediately from underground storage tank to prevent further release to environment. Measures to prevent explosion due to vapors released due to leakage as recommended by PESO shall be implemented immediately.

- c. OMCs will be held liable for Environmental Compensation (imposed by SPCBs/PCCs) and assessment of environmental damage (depending on extent of contamination in soil and groundwater) and site remediation. Consultant/ Expert agency appointed by OMCs for damage assessment and site remediation shall have minimum national/ international experience of 05 years in this field. Various approved methods shall be considered for cleaning underground contaminants.
 - d. Operation of Underground tank and its ancillary components shall not be resumed till corrective measures to contain and stop leakages are implemented to the satisfaction of PESO and concerned SPCB.
4. All underground tanks and pipelines shall be subjected to test for leaks every 7 years.

C. Policy towards Treatment and disposal of sludge removed from underground tanks during cleaning:

Sludge shall be collected, stored and disposed as per Rule 8 of Hazardous Waste (Management and Transboundary) Rules, 2016 and amendments thereof and records shall be maintained.

D. Installation, Operation and maintenance of Vapour Recovery System:

1. All **new retail** outlets set up with sale potential of 300KL MS per month and setting up in cities with population more than 1 lakh will be provided with VRS. VRS should be functional by the time of sale of MS touch 300 KL. In case of failure of installation of VRS, Environment Compensation will be levied by SPCBs/ PCCs equivalent to the cost of VRS and this will further increase proportionate to the period of non-compliance.
2. Any **new retail** outlet set up in cities having population more than 10 lakh and having sale potential of 100 KL MS per month will be provided with VRS. VRS should be installed within a period 03 months from the day of sale of MS touch 100 KL. In case of failure of installation of VRS, Environment Compensation will be levied by SPCBs/ PCCs equivalent to the cost of VRS and this will further increase proportionate to the period of non-compliance.
3. In case of Stage II VRS, nozzle shall be provided with flexible cover flap or other alternative system for proper covering of filling tank and therefore proper recovery of vapors.
4. OMCs are responsible for maintaining installed VRS. They have to maintain periodic inspections for A/L regulator as prescribed by Legal Metrology. Proper record shall be maintained.

5. Working of dispenser shall be interlinked with VRS functioning. Online system shall be developed within 06 months to monitor status of operation of VRS. In case of non-operation of VRS, the same shall be automatically reported to concerned OMC. VRS shall be brought into operation immediately within 24 hrs and in any case within 72 hrs failing which sale of MS shall be stopped from the fueling station. Proper records of operation of VRS shall be maintained.
6. Work zone monitoring for Total VOC and Benzene shall be conducted by OMCs for petrol pumps selling more than 300 KL/ month and more than 10 lakh population (in first phase) by E(P)Act, 1986 approved labs once in a year to check compliance with OSHA norms (Time-Weighted Average) and report shall be submitted to SPCB. In addition, pilot study shall be conducted by OMCs through expert institutions for online monitoring of VOCs.
- E. Ground water and soil quality monitoring within petrol pump selling more than 300 KL/ month and more than 10 lakh population shall be conducted by OMCs once in two years through E(P)Act, 1986 approved labs for the following parameters from the nearest source and report submitted to SPCB:

Permissible Limit

Sr.No.	Parameter	Permissible Limit
1.	Total petroleum hydrocarbons	600µg/l
2.	BTEX	i. Benzene- 950µg/l ii. Toluene- 300µg/l iii. Xylenes- a. o-xylene- 350µg/l b. m & p- xylene- 200µg/l
3.	Ethanol	1400 µg/l
4.	Methyl Tertiary Butyl Ether	13µg/l
5.	PAH	0.0001µg/l

Enforcement agencies including SPCB can collect samples in and around petrol pump to check contamination.

F. Measures for protection of Worker's Health

1. All workers engaged at retail outlets may be covered under ESI. OMC dealers shall implement the personal protective equipment (PPE) as per labor laws.
2. IEC (Information Education Communication) activities should be organized by OMC dealers for workers at regular intervals in order to sensitize them about harmful impacts of VOC emissions.

G. Audit of all protection measures and monitoring system implemented at petrol pumps:

PESO shall conduct audit of tanks and fuel equipment including pipes, overfill protection equipment and alarm system on annual basis and maintain records.

H. Siting criteria of Retail Outlets:

In case of siting criteria for petrol pumps new Retail Outlets shall not be located within a radial distance of 50 meters (from fill point/ dispensing units/ vent pipe whichever is nearest) from schools, hospitals (10 beds and above) and residential areas designated as per local laws. In case of constraints in providing 50 meters distance, the retail outlet shall implement additional safety measures as prescribed by PESO. In no case the distance between new retail outlet from schools, hospitals (10 beds and above) and residential area designated as per local laws shall be less than 30 meters. No high tension line shall pass over the retail outlet.

These guidelines are supplementary to all existing relevant Rules, Guidelines, Orders etc.